

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
IB-260/ND/2017

**IN THE MATTER OF:**  
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 7 of IBC

Order delivered on 07.12.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Applicant  
For the Liquidator

:Ms. Nishtha Gupta, Advocate  
:Mr. Mrityunjay Kumar, Advocate  
for Mr. Abhishek, Liquidator in  
person

**ORDER**

IA No. 4450 of 2020

Heard the submissions made by the counsel for the applicant as well as liquidator and his counsel. Let this matter be posted after 5 days i.e. 16<sup>th</sup> December, 2020 to have a confirmation regarding the revised proposal from the liquidator as well as applicant.

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(V.K. Subburaj)  
Member (T)

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(P.S.N. Prasad)  
Member (J)

(Annu)